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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **CS(COMM) 349/2022 & I.A. 21715/2023**

**FMC CORPORATION & ORS. .... Plaintiffs**

Through: Mr. Sandeep Sethi, Sr. Adv.  
with Mr. Sanjay Kumar, Ms. Arpita  
Sawhney, Mr. Arun Kumar Jana, Ms.  
Meenal Khurana, Mr. Harshit Dixit and Mr.  
Priyansh Sharma, Advs.

versus

**NATCO PHARMA LIMITED .... Defendant**

Through: Mr. Raj Shekhar Rao, Sr. Adv.  
with Mr. G. Nataraj, Mr. Rahul Bhujbal and  
Ms. Vishaka, Advs.

**CORAM:**

**HON'BLE MR. JUSTICE C.HARI SHANKAR**

**ORDER**

% **16.11.2023**

**I.A. 21715/2023 [under Order XIII A of the CPC]**

1. Issue notice. Notice is accepted on behalf of the plaintiff by Ms. Khurana.
2. Reply, if any, be filed within four weeks with advance copy to learned Counsel for the defendant who may file rejoinder thereto within four weeks thereof.
3. Re-notify on 13 February 2024.

**C.HARI SHANKAR, J**

**NOVEMBER 16, 2023/ar**

*Click here to check corrigendum, if any*